Production of Bulk Drugs on Cob Licences

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2507. SHRI K.V.R.S. BALA SUBBA RAO : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) the names of the bulk drugs for which the production of foreign companies have been regularised through the grant of COB licences, Industrial Licences or expansion in capacity; and

(b) the stages from which the bulk drugs so involved are being produced at present, were being produced in 1978 and why the capacity has been regularised when even after two years as provided in the New Drug Policy Production from basic stages have not been established?

^m "THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR

SINGH) : (a) Only one foreign company (M/s Uni-Sankyo) has been granted a COB licence for the manufacture of a bulk drug Sporlac. Regularisation of excess production under the Drug Policy has not taken place in favour of any foreign company.

(b) M/s cni-Sankyo rave been producing Sporlac from basic stage from 1977-78 onwards.

Issue of Industrial Licences in Foreign Companies

2508. SHRI B.C. PATTAN-NAYAK • Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state.

(a) the names of the foreign companies which have been granted industrial licences or have been recommended for the grant of industrial licences for the production of bulk drugs not involving high technology^ and (b) how and in <u>accordar.ee</u> with wheat parameters of the New Drug Pelicy, grant of such licences could bo justified?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) : (a) and (b) No foreign company has been granted an industrial licence for any bulk drug not involving high technology after the • commencement of tie dug Policy of 1978 except in the following cases ;

(i) E. Merck—Refined Papain for 100% export.

(ii) Wyeth Lab—Fentaziac Acid-Onetime approval for icotyo export.

Setting up of a Fertilizer Plant at Nanded

2509. SHRI VITHAL RAO MADHAVRAO JADHAV.: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whethei it is a feet that through the pipe line from Bombay High, gas is being taken to Northern India frem Jalgaon for installing fertilizers pknts in N < 1 tie in *Ti* dia ; and

(b) what action has been taken on the request made to him and the Chief Minister of Maharashtra tor establishing a fertilieer riant at Nanded for the benefit of the agriculturally rich areas of Andhra Pradesh, Karnataka and Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF PET ROLEUM. CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) : (a) and (b) Four large sized nitrogenous fertilizer plants, eaehat Thai two in Mahaiathtxa. Haziia in Gujarat, based on and available of the the gas

West Coast,'are already under implementation. Maharashtra would be surplus in fertilizer to the tune of 2.1 lakh tonnes of nitrogen by 1989-90 taking into account the production from the existing plants and the two plants at Thai. Besides, there is expected to be a large surplus of a bout 5.5 lakh tonnes of nitrogen by 1989-90 in Gujarat state with the start of production in the two plants at Hazir. The surplus in the Western region would have to be moved by rail to meet the deficits mainly in the Northern region. It is in this context tha it thas been decided to locate in the Northern region six new fertilizer plants based on gas by laying a pipeime to Northern region.

In view of the substantial surplus of fertilizer by 1989-90 in the Western region, there is no case for the setting up of any new gas-based fertilizer plant in Maharashtra.

Illegal transaction by IOC Gauhati

2510. SHRI SATYA [™]PAT MALIK ' Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state *

(a) whether Government's attention had been drawn to a Press Report published in the Patriot dated the 22nd July, 1982 regarding the illegal transaction worth lakhs of rupees between the Management of the Indian Oil Corporation, Gauhati and the traders in a precious forest produce and an attempt to hush up the matter; and

(b) if so, what actin has been taken by Government in this regard

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) : (a) and (b) Government has seen the Press Report. Indian Oil Corporation ha*, recently purchased Agarwood from two parties. The State Government authorities pointed to IOC that certain royalty and sales-tax charges were payable on this item. As soon as this was done, all necessary dues amounting to Rs. 12,290/-on this purchase were paid to the State Government authorities.

Nagarjnna Fertilizer Project

2511. SHRI N.P. CHENGAL-RAYA NAIDU : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are considering to modify the local stock policy for the fertiliser industry in a bid to save Rs. 500 crore Nagar-juna Fertiliser *Project* at Kakinada languishing .since 1978;

(b) whether it is a fact that two copromoters backed out of the project;

(c) whether the department of chemicals and Fertilisers has sought the opinion of the department of Petroleum on the availability of and judicious use of indigenous naptha; and

(d) if so, what decision has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR

SINGH) : (a) (c) and (d) L is presumed that the question refers to "feedstock" policy. The present feedstock policy rules out these of naptha as feedstock for fertiliser production unless there is a naptKa disposal problem at an inland location. However, studies are on hand in consultation with